**Before the Appellate Tribunal for Electricity**
( Appellate Jurisdiction )

**I.A. No. 26 of 2011 In**
**DFR 23 of 2011 & IA Nos. 47 & 76 of 2011**

**Dated : 6th May, 2011**

**Present:** **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. V.J. Talwar, Technical Member**

**National Textile Corporation Limited** **… Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission** **….Respondent(s)**

**Counsel for the Appellant(s):** **Mr. Sanjay Ghose & Mr. Anuj Agarwal**

**ORDER**

**IA No. 76 of 2011**

(Impleadment Application)

Petition is allowed.

**I.A. No. 26 of 2011**

It is submitted by the learned counsel for the Appellant that already copy of the notice in the application to condone the delay has been served on both the Respondents. Mr. Vallinayagam takes notice on behalf of TNEB. The learned counsel for the Appellant is directed to serve the copies again on Mr. Vallinayagam, the learned counsel in order to get instructions in the matter.

Post the matter on ***24.05.2011.***

**( V.J. Talwar)**
**Technical Member**
**TS/KS**

**(Justice M. KarpagaVinayagam )**
**Chairperson**